

ITEM NO.45

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22-05-2012 in CRLA No. 3000/2003 passed by the High Court of Judicature At Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

SENIOR COOPERATIVE OFFICER AVAS VIKAS & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 7059/2012 (II)

SLP(Cr1) No. 6271/2012 (II)

SLP(Cr1) No. 407/2013 (II)

Date : 23-02-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Basava Prabhu Patil, Sr. Adv.
Mr. E. C. Agrawala, AOR
Mr. Rishi Agrawala, Adv.
Ms. Meenakshi Kalra, Adv.
Mr. Rajesh Kumar, Adv.

Ms. Purnima Bhat, AOR

For Respondent(s) Mohd. Parvez Dabas, Adv.
Mr. Shakil Ahmed Syed, AOR

Mr. Sanjay Mani Tripathi, Adv.
Mr. Kamal Kanth Tripathi, Adv.
Ms. Anu Gupta, AOR

Mr. Ratnakar Dash, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Yashashvi Virendra, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

As prayed, list in the first week of April , 2018.

**(NEELAM GULATI)
COURT MASTER (SH)**

**(JAGDISH CHANDER)
BRANCH OFFICER**